

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

**Appeal No. 138 Of 2024 (WZ)**

Tanaji Balasaheb Gambhire

.... Applicants

Versus

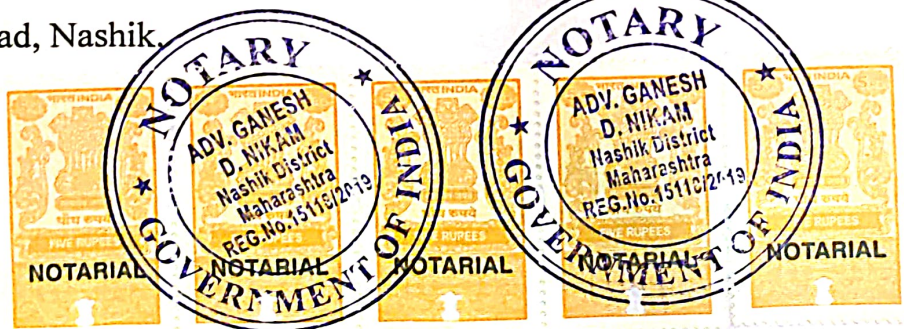
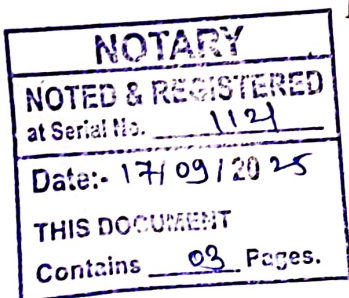
Union of India & Ors.

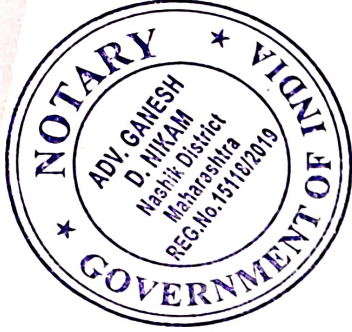
.... Respondents

**AFFIDAVIT IN REPLY ON BEHALF OF MAHARASHTRA  
POLLUTION CONTROL BOARD i.e. RESPONDENT NO. 7**

I, Prashant Gaikwad, aged adult years, occupation – Service, the Sub Regional Officer of the Maharashtra Pollution Control Board at Nashik, having office address at Udyog Bhavan, First Floor, Trimbak Road, Near ITI, Satpur, Nashik - 422007, do hereby state on solemn affirmation as under –

- (1) I say and submit that the present Application is filed by the Applicant for challenging the Ex-Post Facto Environmental Clearance (EC) dated 09.02.2024 granted by Respondent No.2- State Level Environment Impact Assessment Authority (SEIAA), Maharashtra to Respondent No.9-M/s Ashok Institute of Medical Sciences and Research and Viva Infrastructure Ltd for illegal development of land of Hospital situated at Plot No. 02+03, Survey No. 113/2A, near Indira Nagar, Village: Wadala, Sawta Mali Road, Nashik.





- (2) I say and submit that the State Level Environment Impact Assessment Authority (SEIAA) has granted an Environment Clearance to M/s. Ashoka Institute of Medical Sciences and Research and Viva Infrastructure Ltd on 09/02/2024 for TPA – 14,089.00 sq. mtrs. and proposed TBUA is 78,443.13 sq. mtrs. for a project of M/s. Ashoka Institute of Medical Sciences and Research and Viva Infrastructure Ltd, at Plot No. 02+03, Survey No. 113/2A, near Indira Nagar, Village: Wadala, Sawta Mali Road, Nashik. A copy of the Environment Clearance dated 09/02/2024 is enclosed to the Appeal as an Annexure – A-1.
- (3) I say and submit that the Respondent-MPC Board has granted Renewal of Combined Consent and BMW Authorization on 15/06/2021, for a period up to 31.03.2026. A copy of the Renewal of Combined Consent and BMW Authorization dated 15/06/2021 is enclosed herewith and marked as an **Annexure – I**.
- (4) I say and submit that the Respondent-MPCB has granted Consent to Establish (Expansion) to M/s.Ashoka Institute of Medical Sciences & Research and VIVA Infrastructure for 270 Beds and parking building with staff quarters, under RED category for a period up to commissioning of the unit or up to 5 years whichever is earlier. A copy of the Consent to Establish dated 09/12/2022 is enclosed herewith and marked as an **Annexure – II**.
- (5) I say and submit that the Respondent-MPCB has granted 1<sup>st</sup> combined Consent to Operate & BMW Authorization for 100 Beds under Red/LSI category dated 27/02/2023 to Cancer Centres of America Private Limited, c/o Ashoka Institute of Medical Science & Research and Viva Infrastructure Ltd, which is valid

upto 31/12/2025. A copy of the Combined Consent to Operate dated 27/02/2023 is enclosed herewith and marked as an **Annexure – III.**

(6) I say and submit that in order to verify the present status, the officials of the Respondent- MPCB at Nashik visited the aforesaid project on 20/05/2025 and observed that the M/s. Ashoka Institute of Medical Sciences & Research and VIVA Infrastructure has completed the installation of plant and machineries and provided STP of capacity 300 and 150 CMD and ETP of capacity 10 CMD. The said Hospital has provided dedicated storage of BMW. Color coded bins are provided for segregation of BMW at source. A copy of the Visit Report dated 20/05/2025 is enclosed herewith and marked as an **Annexure-IV.**

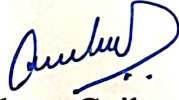
(7) Hence this Affidavit.

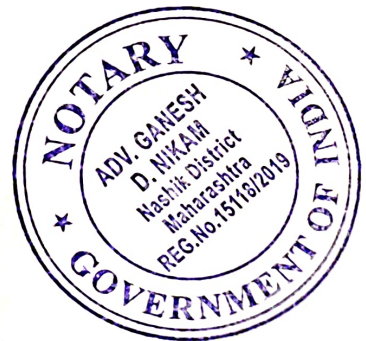
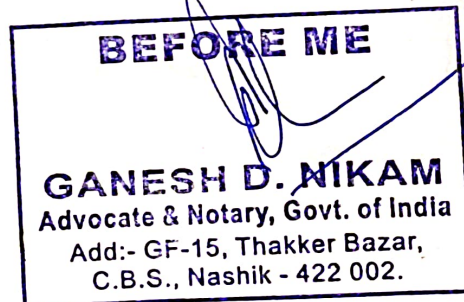
Solemnly affirmed on this 18<sup>th</sup> day of September, 2025 at Pune.

I know the affiant

For and on behalf of Maharashtra  
Pollution Control Board i.e.  
Respondent No.7

ADVOCATE

  
(Prashant Gaikwad)  
Sub-Regional Officer,  
MPCB, Nashik



ENVIRONMENTAL  
CLEARANCE

Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), MAHARASHTRA)

To,

The Authorized Person  
ASHOKA INSTITUTE OF MEDICAL SCIENCES AND RESEARCH  
Plot-02+03, Survey No. 113/2A, NExt to Ashoka Business Enclave, Indira  
Nagar Wadala Road, Nashik 422009 -422009

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity  
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)  
in respect of project submitted to the SEIAA vide proposal number  
SIA/MH/INFRA2/441438/2023 dated 29 Aug 2023. The particulars of the  
environmental clearance granted to the project are as below.

- |   |   |
|---|---|
| 1. EC Identification No.                      | EC24B038MH110688  |
| 2. File No.                                   | SIA/MH/INFRA2/441438/2023   |
| 3. Project Type                               | Expansion   |
| 4. Category                                   | B   |
| 5. Project/Activity including<br>Schedule No. | 8(a) Building and Construction projects   |
| 6. Name of Project                            | Application for Amendment / Expansion in<br>EC (Under Violation category in<br>accordance with the Office Memorandum<br>dated. 07.07.2021 issued by MoEF&CC)<br>for proposed hospital building project at<br>plot No. 02 + 03, S. No. 113/2A, Near<br>Indira Nagar, Village Wadala, Sawata<br>Mali Road, Nashik, Maharashtra by M/s.<br>Ashoka Institute of Medical Sciences &<br>Research and VIVA Infrastructure Ltd. |
| 7. Name of Company/Organization               | ASHOKA INSTITUTE OF MEDICAL<br>SCIENCES AND RESEARCH  |
| 8. Location of Project                        | MAHARASHTRA   |
| 9. TOR Date                                   | N/A   |

The project details along with terms and conditions are appended herewith from page  
no 2 onwards.

Date: 09/02/2024

(e-signed)  
Pravin C. Darade , I.A.S.  
Member Secretary  
SEIAA - (MAHARASHTRA)

*Note: A valid environmental clearance shall be one that has EC identification  
number & E-Sign generated from PARIVESH. Please quote identification  
number in all future correspondence.*

*This is a computer generated cover page.*

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and Virtuous Environmental Single-Window Hub)



## STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/INFRA2/441438/2023  
 Environment & Climate  
 Change Department  
 Room No. 217, 2<sup>nd</sup> Floor,  
 Mantralaya, Mumbai- 400032.

To  
 M/s. Ashoka Institute of Medical Sciences &  
 Research and Viva Infrastructure Limited,  
 Plot No. 02 + 03, S. No. 113/2A,  
 Near Indira Nagar, Village Wadala,  
 Sawata Mali Road, Nashik.

Subject : Environmental Clearance for Amendment / Expansion in EC for proposed Hospital project at Plot No. 02 + 03, S. No. 113/2A, Near Indira Nagar, Village Wadala, Sawata Mali Road, Nashik, Maharashtra - 422009 by M/s. Ashoka Institute of Medical Sciences & Research and Viva Infrastructure Limited.

Reference : Application no. SIA/MH/INFRA2/441438/2023

This has reference to your communication on the above-mentioned subject. The proposal was considered by the SEAC-3 in its 182<sup>nd</sup> meeting under screening category 8 (a) B2 as per EIA Notification, 2006 under violation category as per MoEF&CC OM dated 07.07.2021 and recommend to SEIAA. Proposal then considered in 272<sup>nd</sup> (Day-2) meeting of State Level Environment Impact Assessment Authority (SEIAA) held on 14<sup>th</sup> December, 2023..

2. Brief Information of the project submitted by you is as below:-

Proposal Number		SIA/MH/INFRA2/441438/2023	
Name of Project		Amendment / Expansion in EC for proposed Hospital project at Plot No. 02 + 03, S. No. 113/2A, Near Indira Nagar, Village Wadala, Sawata Mali Road, Nashik, Maharashtra - 422009 by M/s. Ashoka Institute of Medical Sciences & Research and Viva Infrastructure Limited.	
Project category		8(a), B2	
Type of Institution		Partnership	
Project Proponent	Name	Mr. Anup Katariya	
	Regd. Office address	V-Tech IT Park, S. No. 113, Wadala, Nashik, Maharashtra - 422011	
	Contact number	+91 - 9822261839	
	E-mail	ec.aimsar@gmail.com	
Consultant		Mahabal Enviro Engineers Pvt. Ltd., Accredited by NABET vide No. QCI/NABET/EIA/ACO/17/ 00427	
Applied for		Amendment / Expansion in EC	
Details of previous EC		EC received from SEIAA vide No. SEIAA-EC-	

# 1102

	0000000586 dt. 03.01.2019 for plot area of 14,089 m <sup>2</sup> having FSI area of 30633.26 m <sup>2</sup> and Total BUA of 52,726.19 m <sup>2</sup>				
Location of the project	02 + 03, S. No. 113/2A, Near Indira Nagar, Village Wadala, Sawata Mali Road, Nashik, Maharashtra - 422009				
Latitude and Longitude	Latitude: 19°58'24.7"N Longitude: 73°47'29.2"E				
Total Plot Area (m <sup>2</sup> )	14,089.00				
Deductions (m <sup>2</sup> )	-				
Net Plot area (m <sup>2</sup> )	14,089.00				
Proposed FSI area (m <sup>2</sup> )	56,039.86				
Proposed Non-FSI area (m <sup>2</sup> )	22,403.27				
Proposed TBUA (m <sup>2</sup> )	78,443.13				
TBUA (m <sup>2</sup> ) approved by Planning Authority till date	Plan is approved by NMC vide A4/RBP/136/2023 dt. 04.08.2023				
Ground coverage (m <sup>2</sup> ) & %	7669.25 Sq. m (54 % of net plot area)				
Total Project Cost (Rs.)	Rs. 230 Cr (including Existing 140 + 90 Proposed)				
CER as per MoEF & CC circular dated 01.05.2018	Not Applicable (as per MoEF&CC OM F. No. 22-65/2017-IA.III dt. 25.02.2021)				
<b>Details of Building Configuration:</b> <Please use following legends: Floor = F, Parking = Pk, Podium = Po, Stilt =St, Lower Ground = LG, Upper Ground = UG, Basement = B, Shops = Sh>					Reason for Modification / Change
Previous EC / Existing Building			Proposed Configuration		
Building Name	Configuration	Height (m)	Building Name	Configuration	Height (m)
Building A	B + G + Mezz. Floor + 7 <sup>th</sup> Upper Floors (34.00 m)	34.00	Building A	B + G + Mezz. Floor + 7 <sup>th</sup> Upper Floors (34.00 m)	34.00
Building B	B + G + Mezz. Floor + 4 <sup>th</sup> Upper Floors (18.00 m)	18.00	Building B	B + G + Mezz. Floor + 12 <sup>th</sup> Upper Floors (50.60 m)	50.60
Parking Building	B + G + 1 <sup>st</sup> to 4 <sup>th</sup> Floors	17.80	Parking & Staff Quarters	B + G + 1 <sup>st</sup> to 7 <sup>th</sup> Floors - Parking + 8 to	48.15
					No change in footprint & vertical expansion is proposed by addition of 12 upper floors Status: B + G + Mezz. Floor + 12 <sup>th</sup> Upper Floors are constructed
					No change in footprint & vertical expansion is

				14 <sup>th</sup> Floors - Staff Quarters (47.40 m)	proposed by addition of 10 upper floors Status: 3 floors constructed	
-	-	-	Service Building	B+ G +1 <sup>st</sup> to 3 <sup>rd</sup> Upper Floors (14.85 m)	14.85 Newly added Status: Work not started	
Total number of tenements			Existing- 270 Bedded Hospital Proposed- 230 Bedded Hospital and 96 Staff Quarters units. Total 500 Bedded Hospital and 142 Staff Quarters units			
Total number of Population			Total – 3,034 Nos. Hospital- 500 Nos., Staff Quarters units- 142 Nos.			
Water Budget			Dry Season (CMD)		Wet Season (CMD)	
			Fresh Water	232	Fresh Water	232
			Recycled for Flushing	133	Recycled for Flushing	133
			Recycled for landscape	16	Recycled for landscape	0
			Recycled for HVAC	189	Recycled for HVAC	189
			Waste Water generation	341	Wastewater generation	341
			Total treated water for reuse	338	Total treated water for reuse	322
			Total water requirement	365	Total water requirement	365
			Excess water	Zero	Excess water	16
Water Storage Capacity for Firefighting / UGT			UGT for Fire=300 KLD OHT for Fire= 30 KLD			
Source of water			Nashik Municipal Corporation			
Rainwater Harvesting (RWH)			Level of the Ground water table:		Post Monsoon: 2-3 m B.G.L. Pre Monsoon: 3-4 m B.G.L.	
			Size and no of RWH tank(s) and Quantity:		-	
			Quantity and size of recharge pits:		4 Recharge Pits Size: 2 x 2 x 2 m with filter layers 0.160 diameter and 60 m deep bore well and 1 x 1 x 1 m collection chamber.	
			Details of UGT tanks if any:		4 Nos.	
Sewage and Wastewater			Sewage generation		341 kld	
			STP technology:		Bio-Cask Technology	
			Capacity of STP KLD:		450 KLD (Existing)	

		300 KLD, Proposed 150 KLD)	
	ETP Capacity	50 KLD (Existing 10 KLD, Proposed 40 KLD)	
Solid Waste Management during Construction Phase	Type	Quantity (kg/d)	Treatment / disposal
	Dry waste:	18	The maximum construction waste will be used within the site for leveling purposes and base course preparation of internal approach roads.
	Wet waste:	12	
	Construction waste	2,300 m <sup>3</sup>	The construction waste generated during construction shall be segregated, reused on site and surplus shall be disposed as per C & D Rules
	Dry waste:	277 kg/day	Handed over to authorize recyclers for further handling & disposal purpose.
	Wet waste:	415 kg/day	Wet waste will be treated in organic waste converter machine.
	Hazardous waste:	-	NA
	Biomedical waste	250 kg/day	Handed over to authorized vendor for disposal
	E-Waste	3 ton / yr	Handed over to authorized recyclers for further handling & disposal purpose.
	STP Sludge (dry)	3 kg/day	Will be used as manure
Green Belt Development	Total RG area (m <sup>2</sup> ):	2650	
	Existing trees on plot:	135 Nos	
	Number of trees planted:	108 Nos	
	Number of trees to be cut:	Nil	
	Number of trees to be transplanted:	Nil	
	Total No of trees on plot	243 Nos.	
Power requirement:	Source of power supply:	MSEDCL	
	During Construction Phase (Demand Load):	45 kW	

	DG Set during Construction Phase	75 kVA		
	During Operation phase (Connected load):	3.9 MW		
	During Operation phase (Demand load):	2.6 MW		
	Transformer:	3 x 2000 kVA, 1 x 315 kVA		
	DG set:	2 x 2000 kVA and 1 x 250 kVA		
	Fuel used:	HSD		
Details of Energy saving	Own Solar Plant of capacity 2.5 MW installed at Sinnar, Nashik			
Environmental Management plan budget during Construction phase	Type	Details	Cost (Rs. in lakhs)	
	Water spray for dust suppression	Erosion control – dust suppression measures, barricading and topsoil preservation	5.0	
	Site sanitation & Facility & its Maintenance, Disinfection	Labor Camp toilets & sanitation	18.0	
	Solid Waste Management & Site maintenance activity	Segregation of waste at source	4.0	
	Potable Water Supply to Labour	Drinking	5.5	
	Safety Personal Protective Equipment & Safety - Training to Workers (Twice in Year), Safety Officer	Disinfection and Health Check-ups	32.0	
	Safety nets, Safety training to workers, health check up and first aid		21.0	
	Traffic Management	Sign Boards, Persons at entry exit and Parking area	2.0	
	Environmental Monitoring	(As per the CPCB guidelines through MoEF Approved laboratories – Ambient Air-RSPM, PM2.5, SO2, NOx, CO), Noise: Leq day time and Night Time)	3.5	
	Total			91.0
Environmental Management plan Budget during	Component	Details	Capital (Lakh)	O&M (Lakh /Y)
	STP/ETP	Continuous O & M	99	18
	RWH	During rainy season	55	3

Operation phase		(cleaning of SWD, Contour trenches and filtration units before rainy season)		
	Solid Waste management	Continuous O & M	20	8
	Landscape development	Development and Maintenance	27	4
	Environmental Monitoring	As per the CPCB guidelines through MoEF Approved laboratories	-	4
	Disaster Management Plan	Fire Fighting measures, Disaster Management Kit, Well equipped Control Room	432	26
	Total			633
Traffic Management	Type	Required as per DCR	Actual Provided	Total parking Area (m <sup>2</sup> )
	4-Wheeler	219	219	5129
	2-Wheeler	1314	1314	
Details of Court cases / litigations w.r.t. the project and project location if any.				NA

The comparative statement for the project is as below:

Sr.	Details	Earlier EC (Dt. 03.01.2019)	Proposed EC	Remarks
1	Plot area (m <sup>2</sup> )	14,089.00	14,089.00	No change
2	Built up Area (m <sup>2</sup> )	52,726.19	78,443.13	Change in planning as per UDCPR, 2020
3	Building A	B + G + Mezz. Floor + 7 <sup>th</sup> Upper Floors	B + G + Mezz. Floor + 7 <sup>th</sup> Upper Floors	No Change Status: B + G + Mezz. Floor + 7 <sup>th</sup> Upper Floors are constructed & occupied
4	Building B	B + G + Mezz. Floor + 4 <sup>th</sup> Upper Floors	B + G + Mezz. Floor + 12 <sup>th</sup> Upper Floors	No change in footprint & vertical expansion is proposed by addition of 8 upper floors Status: B + G + Mezz. Floor + 12 <sup>th</sup> Upper Floors are constructed
5	Parking Building	B + G + 1 <sup>st</sup> to 4 <sup>th</sup> Floors	B + G + 1 <sup>st</sup> to 7 <sup>th</sup> Floors -Parking + 8 <sup>th</sup> to 14 <sup>th</sup> Floors - Staff Quarters	No change in footprint & vertical expansion is proposed by addition of 10 upper floors Status: Construction done up to 3 <sup>rd</sup> floor
6	Service Building	-	B+ G +1 <sup>st</sup> to 3 <sup>rd</sup> Upper Floors	Newly added Status: Work not started

3. Proposal an expansion of existing construction project under violation category. PP

has applied under MoEF&CC OM dated 07.07.2021. Proposal has been considered by SEIAA in its 272<sup>nd</sup> (Day-2) meeting held on 14<sup>th</sup> December, 2023.. and decided to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to submission of BG of Rs.1,14,50,000/- and penalty of Rs. 7,25,000/- . Now, PP submitted the to Maharashtra Pollution Control Board on 07.02.2024 . SEIAA decided to grant Environment Clearance subject to implantation of following terms and conditions-

**Specific Conditions:**

**A. SEAC Conditions-**

1. The Committee noted that:
  - (a) As per the Office Memorandum issued by Ministry of Environment Forest and Climate Change vide orders no F.No.22-21/2020-IA.III Dated 7th July 2021, The penalty cost is arrived at **Rs. 7,25,000/-.(Considering Suo moto declaration.)**
  - (b) As per format given in SEIAA Circular, the Damage Assessment value is arrived at **Rs.1,14,50,000/-**
2. PP to submit Certified Compliance Report (CCR), from Regional Office, MoEFCC, Nagpur.
3. PP to ensure maintaining sanctity of silence zone as mandated.
4. PP to provide electric charging facility by providing charging points at suitable places as per Maharashtra Electric Vehicle Policy, 2021. Also, PP to ensure that, the water proposed to be used for construction phase should not be drinking water. They can use recycled water or tanker water for proposed construction.

**B. SEIAA Conditions-**

1. PP to submit Bank Guarantee of Rs.1,14,50,000/- towards effective implementation of remediation plan and Natural and Community Resource augmentation Plan. PP to implement remediation plan and Natural and Community Resource augmentation Plan within 6 months from grant of this Environment Clearance. PP also to submit penalty of Rs. 7,25,000/-.
2. Maharashtra Pollution Control Board to ensure that, action has been initiated against the PP under the Section 15 (read with Section 19) of Environment (Protection) Act, 1986 for violation provisions of EIA notification, 2006.
3. PP submitted that, they have provided 1408 m2 of mandatory RG on mother earth without any construction. Local planning authority to ensure the compliance of the same.
4. PP to keep open space unpaved so as to ensure permeability of water. However, whenever paving is deemed necessary, PP to provide grass pavers of suitable types & strength to increase the water permeable area as well as to allow effective fire tender movement.
5. PP to achieve at least 5% of total energy requirement from solar/other renewable sources.
6. PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF& CC vide F.No.22-34/2018-IA III dt.04.01.2019.

7. SEIAA after deliberation decided to grant EC for-FSI- 54,242.42 m<sup>2</sup>, Non FSI- 22,403.27 m<sup>2</sup>, total BUA- 76,645.69 m<sup>2</sup>. (Plan approval No-A4/RBP/136/2023, dated-04.08.2023) (Restricted as per approval)

## **General Conditions:**

### **a) Construction Phase :-**

- I. The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.
- II. Disposal of muck, Construction spoils, including bituminous material during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in the approved sites with the approval of competent authority.
- III. Any hazardous waste generated during construction phase should be disposed of as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.
- IV. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- V. Arrangement shall be made that waste water and storm water do not get mixed.
- VI. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices.
- VII. The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.
- VIII. Permission to draw ground water for construction of basement if any shall be obtained from the competent Authority prior to construction/operation of the project.
- IX. Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- X. The Energy Conservation Building code shall be strictly adhered to.
- XI. All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.
- XII. Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
- XIII. Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- XIV. PP to strictly adhere to all the conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 as amended during the validity of Environment Clearance.
- XV. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
- XVI. Vehicles hired for transportation of Raw material shall strictly comply the emission

norms prescribed by Ministry of Road Transport & Highways Department. The vehicle shall be adequately covered to avoid spillage/leakages.

- XVII. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.
- XVIII. Diesel power generating sets proposed as source of backup power for elevators and common area illumination during construction phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel is preferred. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.
- XIX. Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings by a separate environment cell /designated person.

## **B) Operation phase:-**

- I. a) The solid waste generated should be properly collected and segregated. b) Wet waste should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. c) Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.
- II. E-waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules, 2016.
- III. a) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the MPCB and Environment department before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled/ reused to the maximum extent possible. Treatment of 100% grey water by decentralized treatment should be done. Necessary measures should be made to mitigate the odour problem from STP. b) PP to give 100 % treatment to sewage /Liquid waste and explore the possibility to recycle at least 50 % of water, Local authority should ensure this.
- IV. Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. As agreed during the SEIAA meeting, PP to explore possibility of utilizing excess treated water in the adjacent area for gardening before discharging it into sewer line No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement.
- V. The Occupancy Certificate shall be issued by the Local Planning Authority to the project only after ensuring sustained availability of drinking water, connectivity of sewer line to the project site and proper disposal of treated water as per environmental norms.
- VI. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- VII. PP to provide adequate electric charging points for electric vehicles (EVs).

- VIII. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
- IX. A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
- X. Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes.
- XI. The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at [parivesh.nic.in](http://parivesh.nic.in)
- XII. A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- XIII. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO<sub>2</sub>, NO<sub>x</sub> (ambient levels as well as stack emissions) or critical sector parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

**C) General EC Conditions:-**

- I. PP has to strictly abide by the conditions stipulated by SEAC& SEIAA.
- II. If applicable Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site.
- III. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.
- IV. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.
- V. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.
- VI. No further Expansion or modifications, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the SEIAA. In case of deviations or alterations in the project proposal from those submitted to

SEIAA for clearance, a fresh reference shall be made to the SEIAA as applicable to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.

- VII. This environmental clearance is issued subject to obtaining NOC from Forestry & Wild life angle including clearance from the standing committee of the National Board for Wild life as if applicable & this environment clearance does not necessarily implies that Forestry & Wild life clearance granted to the project which will be considered separately on merit.
4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
5. This Environment Clearance is issued purely from an environment point of view without prejudice to any court cases and all other applicable permissions/ NOCs shall be obtained before starting proposed work at site.
6. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.
7. Validity of Environment Clearance: The environmental clearance accorded shall be valid as per EIA Notification, 2006, amended from time to time.
8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.
9. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1<sup>st</sup> Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



Pravin Darade  
(Member Secretary, SEIAA)

Copy to:

1. Chairman, SEIAA, Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur
5. District Collector, Nashik.
6. Commissioner, Nashik Municipal Corporation

1112

7. Regional Officer, Maharashtra Pollution Control Board, Nashik.



**MAHARASHTRA POLLUTION CONTROL BOARD**

Tel: 24010706/24010437  
 Fax: 24023516  
 Website: <http://mpcb.gov.in>  
 Email: [cac-cell@mpcb.gov.in](mailto:cac-cell@mpcb.gov.in)



Kalpataru Point, 2nd and  
 4th floor, Opp. Cine Planet  
 Cinema, Near Sion Circle,  
 Sion (E), Mumbai-400022

RED/M.S.I

No:- Format1.0/CAC/UAN No.0000106774/CR - 2106000693

Date: 15/06/2024

To,  
 Sahrudaya Healthcare Pvt. Ltd.  
 Ashoka Medcover Hospitals, Plot no.02,  
 Near IT Park, Indira Nagar, Wadala Road,  
 Nashik-422009



Your Service is Our Duty

**Sub: Renewal of Combined Consent and BMW Authorization.**

- Ref:**
1. Combine Consent and Bio-Medical Authorization granted by the Board vide no. BO/CAC- Cell/CCA/UAN-60156/CAC-1903000666 dated 13.03.2019 valid up to 31.03.2021..
  2. Your application for Combine Consent and Bio-Medical Authorization dated 19.01.2021.
  3. The minutes of Consent Appraisal Committee meeting dated 12 & 15.04.2021

Combined Consent to Renewal and BMW Authorization.

For: Under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 and Bio-Medical Waste Management Rules, 2016 and amendment thereof is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The Combined Consent to Renewal and BMW authorization is granted upto: 31.03.2026**
2. **The capital investment of the project is Rs.15.7 Crs. (As per C.A Certificate submitted by industry Existing-Rs. 13.52 Crs + Increase in C.I. - Rs.2.18 Crs).**
3. **The Consent is valid for the Activity of**

Sr No	Activity	Quantity	UOM
1)	Hospital		
a)	Beds	225	Nos
b)	Total Plot Area	30633.00	Sq.Mtrs
c)	Total Built up Area	18832.00	Sq.Mtrs

## 4. Conditions under Water (P&amp;CP) Act, 1974 for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to Achieve	Disposal
1.	Trade effluent	12	As per Schedule -I	Treated effluent recycle maximum and remaining used on land for gardening/ sewerage system of local body.
2.	Domestic effluent	120	As per Schedule - I	As above

## 5. Conditions under the Air (P&amp; CP) Act, 1981 for air emissions:

Sr.No	Description of stack / source	Number of Stack	Standards to be achieved
1	DG Set - 4000 KVA	1	As per Schedule -II

## 6. Conditions under Hazardous &amp; Other Wastes (M &amp; T M) Rules 2008 for treatment and disposal of hazardous waste:

Sr No	Type of Waste	HW Category.	Quantity	UoM	Treatment	Disposal
1		0	0	--NA--	NA	-----

## 7. Conditions about Non Hazardous Wastes:

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Wet Waste	35	Kg/Day	Composting	Used as a manure
2	Dry Waste	15	Kg/Day	Recycle/ Composting	Sale to authorized party / manure
3	STP sludge	10	Kg/Day	Composting	Used as a manure

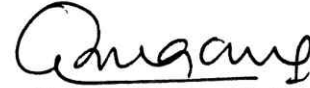
## 8. Treatment and Disposal of Biomedical Waste generated to CBMWTSDF:

Sr.No	Category	Type of Waste	Quantity not to exceed (Kg/M)	Segregation Color coding	Treatment & Disposal
1	Yellow	a) Human Anatomical waste	150.00	Yellow colored non-chlorinated plastic bags	CBMWTSDF
		b) Soiled Waste	190.00		
		c) Expired or Discarded Medicines	10.00		
		d) Discarded linen, mattresses, beddings contaminated with blood or body fluid.	90.00		
		e) Microbiology Biotechnology and other clinical laboratory waste	90.00		
2	Red	Contaminated waste (Recyclable)	140.00	Red colored non chlorinated plastic bags or containers	CBMWTSDF
3	White (Translucent)	Waste sharps including Metals	40.00	Puncture proof, Leak proof, tamper proof container	CBMWTSDF

9. PP shall comply the following guidelines published by the CPCB on February-2019 regarding handling of BMW for utilization
  1. HCE shall preferably handover Bio-medical wastes such as pleural fluid, ascetic fluid, HBsAG positive blood, placenta etc. to the Pharmaceutical industry / Biotechnology firms for production of drugs, reagent chemicals, markers etc. if any such as Pharmaceutical industry / Biotechnology firm approaches them for the same. If there are any difficulties in the matter, the same may be communicated to such firm and copied to the board also.
  2. HCE shall strictly follow the procedure for packaging & transportation of Bio-medical Wastes such as pleural fluid, ascetic fluid, HBsAG positive blood, placenta etc. to the Pharmaceutical industry / Biotechnology firms as per the guidelines of CPCB published in Feb-2019 for "Handling of BMW for utilization".
  3. HCEs shall submit the report to the Board office about type, quantity and frequency of handling over such BMW on yearly basis.
  4. Industry to enter into legal agreement with HCE's and inform the MPC Board and competent authority of State Public Health Department about such collection of BMW along with quantity and type of waste collected.
  5. In case of any technical difficulty towards handing over the required BMW, you shall inform to the Board accordingly.
  6. HCEs shall properly dispose and handover the waste to authorised user / facilities having valid consent to operate from MPCB.
10. This consent is issued subject to conditions mentioned below:
  - a. The "authorized Person" shall comply with provisions of the Environment (Protection) Act, 1986, and the Rules made there under.
  - b. Any unauthorized change in equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this Authorization.
  - c. You shall submit details of Management and Handling of outdated, discarded, unused Cytotoxic drugs generated in the Cancer centers, research and health care in the format prescribed by CPCB which is available on [www.cpcb.nic.in](http://www.cpcb.nic.in) alongwith Annual Report to MPCB with a copy to CPCB before 31st January every year.
  - d. You shall manage the Mercury Waste in the HCE in environmentally sound manner (including storage, spilled collection, transportation and disposal) as per CPCB guidelines published on CPCB website [www.cpcb.nic.in](http://www.cpcb.nic.in) dated: 07.09.2010 as detailed in document entitled "Environmentally Sound Management of Mercury Waste in Health Care Facilities"?.
  - e. You shall ensure phase out of chlorinated plastic bags, gloves and blood bags by HCEs within two years.
  - f. You shall establish Bar code system within one year.
  - g. You shall ensure that the liquid waste is treated and disposed by all the occupier or operator of a CBWTF in accordance with the Water Act, 1974;
  - h. You shall maintain day to day basis and display the monthly record Including Annual report on its website within two years from the date of Notification.
  - i. You shall submit separate Bank Guarantees towards compliance of condition mentioned at Annexure - IV to Regional Office, within 30 days.
  - j. You shall submit compliance of Bank Guarantee conditions every six months to Regional Officer, for verification purpose.

- k. You shall submit application for renewal of Combined Consent and Biomedical Waste authorization before 120 days along with appropriate fees.
11. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
12. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.

For and on behalf of the  
Maharashtra Pollution Control  
Board.



(Ashok Shingare IAS),  
Member Secretary

**Received Consent fee of -**

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	150000.00	TXN2101001857	20/01/2021	Online Payment
2	15000.00	TXN2102000421	03/02/2021	Online Payment
3	120000.00	TXN2105001311	18/05/2021	Online Payment
4	30000.00	TXN2101002094	21/01/2021	Online Payment

**Copy to:**

- Regional Officer, MPCB, Nashik and Sub-Regional Officer, MPCB, Nashik  
- They are directed to ensure the compliance of the consent conditions.
- Cheif Accounts Officer, MPCB, Sion, Mumbai

**SCHEDULE-I****Terms & conditions for compliance of Water Pollution Control:**

1. A] As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 12.00 CMD consisting of Primary (Collection tank, Neutralization tank) .
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

<b>Sr.No</b>	<b>Parameters</b>	<b>Standards</b>
	I. Compulsory Parameters	Limiting Concentration in mg/l, except for pH
(1)	pH	5.5 to 8.5
(2)	Oil & Grease	10 mg/l
(3)	BOD (3 days 27°C )	30 mg/l
(4)	Total Suspended Solids	100 mg/l
(5)	COD	250 mg/l

C] The treated effluent from ETP, further treated in to STP and then treated effluent shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise and remaining shall be disposed in sewerage system provided by local body. In no case, effluent shall find its way outside hospital premises.

2. A] As per your application, you have provided Sewage Treatment Plant of designed capacity 300 CMD for the treatment of 120 CMD of sewage.
- B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

1	BOD (3 days 27oC )	Not to exceed	30 mg/l
2	COD	Not to exceed	100 mg/l
3	Total Suspended solids	Not to exceed	50 mg/l

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise and remaining shall be disposed in sewerage system provided by local body. In no case, sewage shall find its way outside hospital premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	150.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	12.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

#### SCHEDULE-II

##### Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO <sub>2</sub>
S-1	DG Set [4000 KVA ]	Acoustic enclosure and stack	4.5	HSD	16 Kg/Hr	1.00	7.68

2. The applicant shall provide stack height of mtrs operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Total Particulate matter	Not to exceed	150 mg/Nm <sup>3</sup>
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3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. Conditions for D.G. Set
- Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.

- c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
- d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
- e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
- f) D.G. Set shall be operated only in case of power failure.
- g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
- h) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.

### SCHEDULE-III

#### Details of Bank Guarantees:

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
NA						

\*\* The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.  
**# Existing BG obtained for above purpose if any may be extended for period of validity as above.**

**Statement of conditions to be complied and Bank Guarantee imposed to ensure timely compliance to be observed by:**

Sr.No	Activity / Condition to be Complied	Compliance Timeline(Months)	Bank Guarantee Amount
1A	Operation and Maintenance		
1	To Segregate and Handle BMW as per Rule	Continuous	50,000
2	Towards Operation and Maintenance of STP/ETP to achieve prescribed discharge standards	Continuous	50,000
1B	Records		
1	To Maintain records of BMW and submission of Annual Report in Form -II before 31st January	Continuous	25,000
2	To maintain records of BMW material delivered to CBMWTSDF	Continuous	25,000
2	Performance		
1	To provide BMW separate storage facility as per guidelines of CPCB	Continuous	25,000

**BG Forfeiture History**

<b>Srno.</b>	<b>Consent (C2E/C2O/C2R)</b>	<b>Amount of BG imposed</b>	<b>Submission Period</b>	<b>Purpose of BG</b>	<b>Amount of BG Forfeiture</b>	<b>Reason of BG Forfeiture</b>
NA						

**BG Return details**

<b>Srno.</b>	<b>Consent (C2E/C2O/C2R)</b>	<b>BG imposed</b>	<b>Purpose of BG</b>	<b>Amount of BG Returned</b>
NA				

**SCHEDULE-IV****General Conditions:**

1. You shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
2. You should monitor effluent quality, stack emissions, noise and ambient air quality quarterly
3. You shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.
4. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
5. You shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
6. You shall submit, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992 to Regional Office, , the 30th day of September every year.
7. You shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the HW (MH&TM) Rules 2008, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc should go for that purpose, in order to reduce load on incineration and landfill site/environment.
8. You shall comply with the Hazardous Waste (M, H & TM) Rules, 2008 and submit the Annual Returns to RO- as per Rule 5(6) & 22(2) of Hazardous Waste (M, H & TM) Rules, 2008 for the preceding year April to March in Form-IV by 30th June of every year.
9. An inspection book shall be opened and made available to the Board's officers during their visit to the HCE.

10. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website ([www.mpcb.gov.in](http://www.mpcb.gov.in)).
11. You shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent & authorization condition towards Environment Protection.
12. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
13. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the HCE.
14. You shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
15. You should not cause any nuisance in surrounding area.
16. You shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
17. You shall maintain good housekeeping.
18. You shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement to Regional Office by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
19. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
20. You shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. You will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
21. You shall submit Six Monthly statement in respect of obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
22. You shall submit official e-mail address and any change will be duly informed to the MPCB, forthwith.
23. You shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended
24. You shall observe provisions of E-waste (Management and Handling) Rules 2011 and Battery Waste (Management and Handling) Rules 2001, as amended.

For and on behalf of the  
Maharashtra Pollution Control Board.

  
(Ashok Shingare IAS),  
Member Secretary

**MAHARASHTRA POLLUTION CONTROL BOARD**

Tel: 24010706/24010437  
 Fax: 24023516  
 Website: <http://mpcb.gov.in>  
 Email: [cac-cell@mpcb.gov.in](mailto:cac-cell@mpcb.gov.in)



Kalpataru Point, 2nd and  
 4th floor, Opp. Cine Planet  
 Cinema, Near Sion Circle,  
 Sion (E), Mumbai-400022

**RED/L.S.I**  
**No:- Format1.0/CAC/UAN**  
**No.0000147657/CE/2212000633**

**Date: 09/12/2022**

To,  
**Ashoka Institute of Medical Sciences & Research and**  
**VIVA Infrastructure Ltd.,**  
**S.No 113-2-A, Plot No 2, Wadala Road, Nashik.**



Your Service is Our Duty

**Sub: Consent to Establish Expansion for 270 Beds and parking building with staff quarters, under RED category.**

- Ref:**
1. Combine Consent and Bio-Medical Authorization granted by the Board vide no. Format1.0/CAC/UAN No.0000106774/CR-2106000693 dated 15.06.2021.
  2. Your application for Combine Consent and Bio-Medical Authorization dated 03.09.2022.
  3. The minutes of Consent Appraisal Committee meeting dated 23.11.2022.

Combined Consent to Establish and BMW Authorization.

For: Under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 and Bio-Medical Waste Management Rules, 2016 and amendment thereof is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to establish is granted for a period up to commissioning of the unit or up to 5 year whichever is earlier.**

2. **The capital investment of the project is Rs.141.76 Crs. (As per C.A Certificate submitted by industry Existing-Rs. 15.7 Crs. + Expansion/Increase in C.I. - Rs. 141.76 Crs.).**

3. **The Consent is valid for the Activity of**

Sr No	Activity	Quantity	UOM
1)	Hospital		
a)	Beds	270	Nos
b)	Total Plot Area	14089.00	Sq.Mtrs
c)	Total Built up Area	64867.00	Sq.Mtrs

4. **Conditions under Water (P&CP) Act, 1974 for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to Acheive	Disposal
1.	Trade effluent	0	As per Schedule -I	Not Applicable

Sr No	Description	Permitted (in CMD)	Standards to Achieve	Disposal
2.	Domestic effluent	467	As per Schedule - I	Recycle/Reuse on land for gardening.

5. **Conditions under the Air (P& CP) Act, 1981 for air emissions:**

Sr.No	Description of stack / source	Number of Stack	Standards to be achieved
1	NA	1	As per Schedule -II

6. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2008 for treatment and disposal of hazardous waste:**

Sr No	Type of Waste	HW Category.	Quantity	UoM	Treatment	Disposal
1		0	0	--NA--	NA	NA

7. **Conditions about Non Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	NA	0	--NA--	NA	NA

8. **Treatment and Disposal of Biomedical Waste generated to CBMWTSDF:**

Sr.No	Category	Type of Waste	Quantity not to exceed (Kg/M)	Segregation Color coding	Treatment & Disposal
1	Yellow	a) Human Anatomical waste	565.00	Yellow colored non-chlorinated plastic bags or containers	CBMWTSDF
		b) Soiled Waste	450.00		
		c) Expired or Discarded Medicines	50.00		
		d) Chemical Waste	60.00		
		e) Chemical Liquid Waste	75.00		
		f) Microbiology Biotechnology and other clinical laboratory waste	150.00		
2	Red	Contaminated waste (Recyclable)	140.00	Red colored non-chlorinated plastic bags or containers	CBMWTSDF
3	White (Translucent)	Waste sharps including Metals	40.00	Puncture proof, Leak proof, tamper proof container	CBMWTSDF
4	Blue	a) Glassware	100.00	Puncture proof & leak proof boxes or containers with blue colored marking.	CBMWTSDF
		b) Metallic body implants	10.00		

## 9. PP shall comply the following guidelines published by the CPCB on February-2019 regarding handling of BMW for utilization

1. HCE shall preferably handover Bio-medical wastes such as pleural fluid, ascetic fluid, HBsAG positive blood, placenta etc. to the Pharmaceutical industry / Biotechnology firms for production of drugs, reagent chemicals, markers etc. if any such as Pharmaceutical industry / Biotechnology firm approaches them for the same. If there are any difficulties in the matter, the same may be communicated to such firm and copied to the board also.

2. HCE shall strictly follow the procedure for packaging & transportation of Bio-medical Wastes such as pleural fluid, ascetic fluid, HBsAG positive blood, placenta etc. to the Pharmaceutical industry / Biotechnology firms as per the guidelines of CPCB published in Feb-2019 for "Handling of BMW for utilization".
  3. HCEs shall submit the report to the Board office about type, quantity and frequency of handling over such BMW on yearly basis.
  4. Industry to enter into legal agreement with HCE's and inform the MPC Board and competent authority of State Public Health Department about such collection of BMW along with quantity and type of waste collected.
  5. In case of any technical difficulty towards handing over the required BMW, you shall inform to the Board accordingly.
  6. HCEs shall properly dispose and handover the waste to authorised user / facilities having valid consent to operate from MPCB.
10. This consent is issued subject to conditions mentioned below:
- a. The "authorized Person" shall comply with provisions of the Environment (Protection) Act, 1986, and the Rules made there under.
  - b. Any unauthorized change in equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this Authorization.
  - c. You shall submit details of Management and Handling of outdated, discarded, unused Cytotoxic drugs generated in the Cancer centers, research and health care in the format prescribed by CPCB which is available on [www.cpcb.nic.in](http://www.cpcb.nic.in) alongwith Annual Report to MPCB with a copy to CPCB before 31st January every year.
  - d. You shall manage the Mercury Waste in the HCE in environmentally sound manner (including storage, spilled collection, transportation and disposal) as per CPCB guidelines published on CPCB website [www.cpcb.nic.in](http://www.cpcb.nic.in) dated: 07.09.2010 as detailed in document entitled "Environmentally Sound Management of Mercury Waste in Health Care Facilities"?
  - e. You shall ensure phase out of chlorinated plastic bags, gloves and blood bags by HCEs within two years.
  - f. You shall establish Bar code system within one year.
  - g. You shall ensure that the liquid waste is treated and disposed by all the occupier or operator of a CBWTF in accordance with the Water Act, 1974;
  - h. You shall maintain day to day basis and display the monthly record Including Annual report on its website within two years from the date of Notification.
  - i. You shall submit separate Bank Guarantees towards compliance of condition mentioned at Annexure - IV to Regional Office, within 30 days.
  - j. You shall submit compliance of Bank Guarantee conditions every six months to Regional Officer, for verification purpose.
  - k. You shall submit application for renewal of Combined Consent and Biomedical Waste authorization before 120 days along with appropriate fees.
11. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
12. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.

- 13 HCE shall not take any effective steps prior to obtaining expansion Environment Clearance and submit Bank Guarantee of Rs. 25 lakh towards compliance of same and compliance of consent conditions.
- 14 HCE shall submit Bank Guarantee as per HCE BG regime  
This consent is issued as per communication letter dated 03/11/2022 which is approved by competent authority of the board.

**Received Consent fee of -**

<b>Sr.No</b>	<b>Amount(Rs.)</b>	<b>Transaction/DR.No.</b>	<b>Date</b>	<b>Transaction Type</b>
1	283520.00	MPCB-DR-14232	07/09/2022	NEFT
2	51540.00	TXN2209001565	15/09/2022	Online Payment
3	2125107.00	MPCB-DR-15890	09/12/2022	RTGS

**0**

**Copy to:**

1. Regional Officer, MPCB, Nashik and Sub-Regional Officer, MPCB, Nashik  
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CAC-CC desk - for record & website updation.

## SCHEDULE-I

### **Terms & conditions for compliance of Water Pollution Control:**

1. A] Generation - Nil  
B] Treatment - NA  
C] Disposal - NA
2. A] As per your application, you have provided Sewage Treatment Plant of designed capacity 300 CMD for the treatment of 467 CMD of sewage.  
  
B] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise and remaining shall be disposed in sewerage system provided by local body. In no case, sewage shall find its way for gardening / outside hospital premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	438.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	50.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

## SCHEDULE-II

### **Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have proposed to provide the Air pollution control (APC) system and also to erect following stack (s) to observe the following fuel pattern:

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO <sub>2</sub>
1	D.G. Set (4000 KVA)	Acaoustic Encloser	6	HSD	400 Ltr/Hr	1.00	250.00

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO <sub>2</sub>
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2. The applicant shall provide stack height of mtrs operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Total Particulate matter	Not to exceed	150 mg/Nm <sup>3</sup>
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3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. Conditions for D.G. Set
- Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - D.G. Set shall be operated only in case of power failure.
  - The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.

### SCHEDULE-III

#### Details of Bank Guarantees:

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
NA						

\*\* The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.  
**# Existing BG obtained for above purpose if any may be extended for period of validity as above.**

**Statement of conditions to be complied and Bank Guarantee imposed to ensure timely compliance to be observed by:**

<b>Sr.No</b>	<b>Activity / Condition to be Complied</b>	<b>Compliance Timeline(Months)</b>	<b>Bank Guarantee Amount</b>
1A	Operation and Maintenance		
1	To Segregate and Handle BMW as per Rule	Continuous	50000
2	Towards Operation and Maintenance of STP/ETP to achieve prescribed discharge standards	Continuous	50000
1B	Records		
1	To Maintain records of BMW and submission of Annual Report in Form -II before 31st January	Continuous	25000
2	To maintain records of BMW material delivered to CBMWTSDF	Continuous	25000
2	Performance		
1	To provide BMW separate storage facility as per guidelines of CPCB	Continuous	25000

#### **BG Forfeiture History**

<b>Srno.</b>	<b>Consent (C2E/C2O/C2R)</b>	<b>Amount of BG imposed</b>	<b>Submission Period</b>	<b>Purpose of BG</b>	<b>Amount of BG Forfeiture</b>	<b>Reason of BG Forfeiture</b>
NA						

#### **BG Return details**

<b>Srno.</b>	<b>Consent (C2E/C2O/C2R)</b>	<b>BG imposed</b>	<b>Purpose of BG</b>	<b>Amount of BG Returned</b>
NA				

#### **SCHEDULE-IV**

#### **General Conditions:**

1. You shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
2. You should monitor effluent quality, stack emissions, noise and ambient air quality quarterly
3. You shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
4. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.

5. You shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
6. You shall submit, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992 to Regional Office, , the 30th day of September every year.
7. You shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the HW (MH&TM) Rules 2008, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc should go for that purpose, in order to reduce load on incineration and landfill site/environment.
8. You shall comply with the Hazardous Waste (M, H & TM) Rules, 2008 and submit the Annual Returns to RO- as per Rule 5(6) & 22(2) of Hazardous Waste (M, H & TM) Rules, 2008 for the preceding year April to March in Form-IV by 30th June of every year.
9. An inspection book shall be opened and made available to the Board's officers during their visit to the HCE.
10. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website ([www.mpcb.gov.in](http://www.mpcb.gov.in)).
11. You shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent & authorization condition towards Environment Protection.
12. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
13. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the HCE.
14. You shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
15. You should not cause any nuisance in surrounding area.
16. You shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
17. You shall maintain good housekeeping.
18. You shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement to Regional Office by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
19. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.

20. You shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. You will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
21. You shall submit Six Monthly statement in respect of obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
22. You shall submit official e-mail address and any change will be duly informed to the MPCB, forthwith.
23. You shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended
24. You shall observe provisions of E-waste (Management and Handling) Rules 2011 and Battery Waste (Management and Handling) Rules 2001, as amended.

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This certificate is digitally & electronically signed.

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**MAHARASHTRA POLLUTION CONTROL BOARD**

Tel: 24010706/24010437  
 Fax: 24023516  
 Website: <http://mpcb.gov.in>  
 Email: [cac-cell@mpcb.gov.in](mailto:cac-cell@mpcb.gov.in)



Kalpataru Point, 2nd and  
 4th floor, Opp. Cine Planet  
 Cinema, Near Sion Circle,  
 Sion (E), Mumbai-400022

**RED/L.S.I**

**Date: 27/02/2023**

**No:- Format1.0/CAC/UAN No.0000155850/CO/2302001889**

To,  
**Cancer Centers of America Private Limited,**  
**c/o Ashoka Institute of Medical Science & Research and Viva**  
**Infrastructure Ltd.,**  
**Survey no. 113/2-A, Plot No. 2, Wadala road, Nashik.**  
**Email:sachinj@cancercentersofamerica.in**  
**Contact No.:9875992816**



Your Service is Our  
 Duty

*Grant of 1st combined Consent to Operate & BMW Authorization for 100 Beds under Red/LSI category.*

- Ref:**
- Consent to establish for expansion granted to Ashoka Institute of Medical Science & Research and Viva Infrastructure Ltd., (AIMSAR) vide no. Format1.0/BO/UAN No. 14765/CE-2212000633, dated 09.12.2022.
  - Your application for Combined Consent and Bio-Medical Authorization vide UAN No. 155850, dated 12.12.2022.
  - The minutes of 14th Consent Appraisal Committee meeting dated 09.02.2023.

After examining the proposal, The Maharashtra Pollution Control Board hereby grant 1st operate Combined Consent and BMW Authorization to HCE under Section 25/26 of the Water (P&CP) Act, 1974, Section 21 of the Air (P&CP) Act, 1981 and Bio-Medical Waste Management Rules, 2016, and Authorization under Rule 5 of the Hazardous Wastes (Management & Transboundary Movement) Rules, 2016 respectively, under Environment (Protection) Act, 1986, subject to terms and conditions as specified below and in the **Schedules(I-IV) and Annexures (I-II)** enclosed in this order.

- This CCA shall be in force for a period From **09-02-2023** To **31-12-2025**
- The capital investment of the HCF is **₹7238.0** Lakhs (As per C.A Certificate Submitted by HCF)
- HCF Area: - Plot Area 14089.00 M<sup>2</sup> with Built-up area 10428.00 M<sup>2</sup>.
- Activities Included**
  - Total Number of Beds : **100 Nos.** (As per BNH certificate no. - valid upto 31-03-2023)
    - General Beds : **60 Nos**
    - ICCU/ICU Beds : **12 Nos**
    - Operation Theatre : **3 Nos**
    - Oncology Beds : **25 Nos**
- Conditions under the Water (P&CP) Act, 1974:-**
  - Quantity of total water consumption shall not exceed 0.00 M<sup>3</sup>/day. You shall not use the ground water without obtaining prior permission of Central Ground Water Authority.
  - You shall provide adequate treatment & disposal facility for Sewage & Effluent generated as specified in **Annexure-I**

3. You shall provide water meter at water intake point & at sewage/Effluent disposal point and shall maintain monthly records thereof.

**6. Conditions under the Air (P&CP) Act,1981:-**

1. You shall use the fuel for DG set as specified in the **Annexure-II**.
2. You shall provide adequate emission control system to DG set as specified in **Annexure-II**.
3. You shall strictly observe noise standards applicable for DG set stack emission and ambient noise level as per **Annexure-II**.

**7. Conditions under Hazardous and Other Wastes(Management, Handling & Transboundary Movement) Rules, 2016 for treatment and disposal of hazardous waste:-**

You shall have valid membership of CHWTSDF and shall dispose the Hazardous waste generated in strict compliance with said rules and maintain record thereof.

<i>Sr No</i>	<i>Type of Waste</i>	<i>HW Category no.</i>	<i>Quantity</i>	<i>UOM</i>	<i>Disposal</i>
1	5.1 Used or spent oil	5.1	100	Ltr/A	Sale to authorized party for recycle

**8. Conditions under Solid Waste Management rules 2016**

1. You Shall Handover Solid waste (Other Than BMW) to Local bodies as per provisions of SWM Rules, 2016.
2. You shall Not mix general solid waste with Bio Medical Waste.

**9. Conditions under BMW Management rules, 2016 (As Amended):-**

1. You shall adhere to the BMW Generation quantity and storage conditions as specified in Schedule-I of BMW Management Rules, 2016, as amended.
2. You shall segregate and handover BMW to BMW T&D CTF **Water Grace Products, Nashik** Strictly complying with the Provisions of Schedule-I and Maintain record of the same.
3. **Cytotoxic Drugs/ Waste:** You shall have separate storage, marked with the symbol of Bio Hazard & Cytotoxic Hazard for outdated, discarded, unused cytotoxic drugs/waste and submit details of Management and Handling of outdated, discarded, unused Cytotoxic drugs in the format prescribed by CPCB which is available on [www.cpcb.nic.in](http://www.cpcb.nic.in) along with Annual Report to MPCB with a copy to CPCB before 30th June of every year.
4. **Mercury Waste:** You shall manage the Mercury Waste in HCE in environmentally sound manner (including storage, spilled collection, transportation and disposal) as per guidelines published by CPCB as detailed in document entitled "Environmentally Sound Management of Mercury Waste in Health Care Facilities" ([www.cpcb.nic.in](http://www.cpcb.nic.in)).

10. You shall not undertake Modifications/ Upgradation in existing facility without obtaining prior Environment Clearance under the Provision of EIA notification, 2006 Or Consent to Establish from the MPC Board as applicable.

11. Any unauthorized change in Location, Name, personnel, equipment or working conditions as mentioned in the application by you shall constitute a breach of this CCA. In case of any change you shall apply fresh for CCA or amendment as applicable.

- 12.** You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport / Handover the Bio-Medical waste generated for any other purpose without obtaining prior written permission of the MPC Board.
- 13.** This Board reserves the right to review, amend, suspend, revoke, or change any of the conditions applicable under this CCA and the same shall be binding on the HCE.
- 14.** You shall maintain records of MPC board Officers visit and shall obey all the lawful instructions issued by the Board Officers from time to time.
- 15.** Any violation of provisions of BMW Management Rules, 2016 as amended shall attract the penal provisions of Environment (Protection) Act, 1986 and Violations under the provisions of Water (P&CP) Act 1974, Air (P&CP) act 1981 shall attract provisions of respective act including closure of the facility and prosecution.
- 16.** This CCA shall not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies as applicable.
- 17.** HCE shall ensure proper treatment of sewage & trade effluent generated from hospital & treated in STP & ETP provided by AIMSAR to achieve consent standards.
- 18.** HCE shall submit bilateral agreement with AIMSAR for joint and severally responsibility of O & M of STP.
- 19.** The treated effluent/sewage shall 60% recycle for secondary purposes & remaining on land for gardening and or connected to Municipal Sewer line with water metering system.
- 20.** HCE shall submit BG as per HCE BG regime.

This consent is issued as per communication letter dated 03/11/2022 which is approved by competent authority of the board.



**Received Consent/Authorization fee of -**

<b>Sr.No</b>	<b>Amount(Rs.)</b>	<b>Transaction/DR.No.</b>	<b>Date</b>	<b>Transaction Type</b>
1	300000.00	MPCB-DR-15960	13/12/2022	NEFT
2	100000.00	TXN2302004017	24/02/2023	Online Payment

**(Rs. 1,00,000/- is balance with Board which will be considered during next renewal of combine consent & BMW Authorization)**

**Copy to:**

1. Regional Officer, MPCB, Nashik and Sub-Regional Officer, MPCB, Nashik  
- - They are directed to ensure the compliance of the consent conditions.  
SRO They are directed to ensure the compliance of the consent conditions.
2. Cheif Accounts Officer, MPCB,Sion, Mumbai
3. I/C EIC- for record & website updating purpose.
4. CAC Desk - for record & updation purposes.

**Conditions under Water (P & CP), 1974 Act: (Refer Condition No. 5)**

## A. Water Consumption Details:-

<b>Sr. No.</b>	<b>Purpose for water consumed</b>	<b>Water consumption quantity (CMD)</b>
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	62.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	6.00
5.	Other such as agriculture, gardening, etc.	0.00

## B. Conditions for Sewage &amp; Effluent Generation, Treatment and Disposal:-

<b>Sr. No.</b>	<b>Description</b>	<b>Permitted quantity of discharge (CMD)</b>	<b>Standards to be achieved</b>	<b>Disposal</b>
1	Domestic Sewage	56	As per clause 'C'	Recycle to maximum extent & remaining on land for gardening
2	Trade effluent	5.0	As per clause 'C'	As above

## C. You shall operate the combined waste water treatment plant of adequate design and capacity to treat the domestic sewage and trade effluent so as to achieve the following standards as prescribed below under E (P) Act, 1986 and Rules made there under and recycle treated effluent after achieving standard prescribed below.

<b>Sr. No.</b>	<b>Parameters</b>	<b>Discharge Standards applicable</b>
		Limiting Concentration in mg/except for pH
1	pH	6.5-9.0
2	Oil & Grease	10
3	BOD (3 days 27°C )	30
4	COD	250
5	Total Suspended Solids	100
6	Bio-Assay Test	90 % survival of fish after 96 hours in 100 % effluent

## D. You shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

## E. You shall provide Primary/ Secondary/ tertiary treatment system and disinfection facility.

## F. The Applicant shall obtain prior consent of the Board to take steps for Expansion/Modification of any treatment and disposal system or an extension or addition thereto.

## G. You shall provide Specific Water Pollution control system as per above conditions and conditions of Environmental Clearance, if applicable.

**Terms & conditions for Incinerator(s) and D.G. Set(s) under Air (P & CP) Act, 1981 and Bio Medical waste management Rule, 2016: (Refer Condition No.6)**

1. You shall observe following fuel pattern and erect following stack (s):

<b>Sr. No.</b>	<b>Stack Attached to</b>	<b>Fuel Type</b>	<b>Quantity</b>	<b>Stack Height (Mtr)</b>
1	DG Set (2 x 2000 KVA)	HSD	420.00 Kg/Hr	9.00

2. The Applicant shall obtain prior permission of MPC board for providing additional control equipment with necessary specifications and operation thereof or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
3. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, either in whole or in part as necessary).
4. Conditions for D.G. Set:-
- Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically for control of noise.
  - Acoustic enclosure/acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB(A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - You shall make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - D.G. Set shall be operated only in case of power failure.
  - The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - The applicant shall comply with the notification of MoEFCC dated 17.05.2002 regarding noise limit for generator sets run with diesel.
5. You shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

**Authorization for Management of Bio-Medical Waste (Category and Quantity)**

The authorization is granted for Generation and Segregation of BioMedical Waste (BMW) in waste categories and quantities listed here in below:

Sr. No	Category	Type of Waste	Quantity not to exceed (Kg/Month)	Segregation Colour coding	Treatment & Disposal
1	Yellow	a) Human Anatomical waste	140.00	Yellow coloured non- chlorinated plastic bags.	Bio medical Waste shall be sent to MPCB authorized BMW-CTF Water Grace Products, Nashik Nashik
		b) Animal Anatomical Waste	0.00		
		c) Soiled Waste	112.00		
		d) Expired or Discarded Medicines	12.40		
		e) Chemical Waste	15.00		
		f) Chemical Liquid Waste	18.60	Separate collection system leading to effluent treatment system.	
		g) Discarded linen, mattresses, beddings contaminated with blood or body fluid.	0.00	Yellow coloured non - chlorinated plastic bags or suitable packing material.	
		h) Microbiology Biotechnology and other clinical laboratory waste	37.20	Autoclave safe plastic bags or containers.	
2	Red	Contaminated waste (Recyclable)	35.00	Red coloured non chlorinated plastic bags or containers.	Bio medical Waste shall be sent to MPCB authorized BMW-CTF Water Grace Products, Nashik Nashik
3	White (Translucent)	Waste sharps including Metals	10.00	Puncture proof, Leak proof, tamper proof container.	Bio medical Waste shall be sent to MPCB authorized BMW-CTF Water Grace Products, Nashik Nashik
4	Blue	a) Glassware	25.00	Puncture proof, Leak proof with Blue coloured marking.	Bio medical Waste shall be sent to MPCB authorized BMW-CTF Water Grace Products, Nashik Nashik
		b) Metallic body implants	0.00		

**Responsibilities of the Health Care Facility**

1. You shall handover Bio Medical waste only to MPCB Authorized Common Bio medical waste treatment and Disposal facility **Water Grace Products, Nashik** and maintain records thereof for 5 years.
2. You shall establish bar code for handling of bio-medical waste.
3. You shall ensure segregation of Bio-Medical Waste in colour coded bags as per BMW Management Rules, 2016
4. You shall not store Bio Medical waste beyond 48 hours from the generation.
5. You shall use only non-chlorinated plastic coloured bags.
6. You shall ensure use of colour coded bins and bags for segregation of BMW as required under BMW Management Rules 2016.
7. You shall not mix General/other Solid waste with Bio Medical Waste.
8. You shall ensure segregation, treatment and disposal of General / Other Municipal solid waste as per Solid Waste Management rules, 2016.
9. You shall pay the charges to authorized Common Bio Medical waste Treatment and Disposal facility for its services as agreed upon during the membership registration or as amended.
10. You shall comply and strictly abide with the conditions stipulated in BMW Management Rules, 2016 as amended time to time.
11. You shall handover Plastic / Metal waste (BMW) to Common Bio medical waste treatment and Disposal facility allocated to you for treatment & disposal or plastic/metal recycler authorized by MPCB for BMW Handling and maintain records thereof & submit to MPCB in Annual report.
12. You shall provide training to all workers involved in handling of bio-medical waste at the time of induction and at least once a year thereafter and maintain record thereof.
13. You shall undertake appropriate medical examination of all BMW Waste handlers & staff at the time of induction and at least once in a year and immunize all involved in management of Bio Medical Waste for protection against diseases, including Hepatitis B and Tetanus, that are likely to be transmitted while handling bio medical waste and maintain the records for the same.
14. You shall ensure use of personal protective Equipment such as Heavy Duty Gloves (Workman's Gloves), Gum Boots or safety shoes for waste collectors, Face mask, Head Cap, Splash Proof Gowns or aprons etc., Disposal gloves by waste handlers.
15. You shall develop and operate own website. The website should be uploaded on monthly basis with all the information relating to Bio-Medical waste management including this CCA and other permission and report.
16. You shall maintain all record for Generation, for a period of five years and produce whenever asked by MPCB authorities.
17. The occupier and operator of a Health Care Establishment shall be liable for all the damages caused to the environment or the public due to improper handling of bio-medical wastes.
18. You shall ensure submission of Annual Report of BMW for the period Jan to Dec, including category and quantity of BMW Generated and Disposed in Form IV for preceding year before 30th June of every year to the Regional Office, MPCB, Nashik and uploading the same to MPCB Portal (<https://www.ecmpcb.in/>).

**Bank Guarantees**

1. Bank Guarantee imposed to ensure timely compliance, to be observed by operator.

<b>Sr.No</b>	<b>Activity / Condition to be Complied</b>	<b>Compliance Timeline (Months)</b>	<b>Bank Guarantee Amount</b>
<b>1A</b>	<b>Operation and Maintenance</b>		
1	To Segregate and Handle BMW as per Rule	Continuous	50,000.00
2	Towards Operation and Maintenance of STP/ETP to achieve prescribed discharge standards	Continuous	50,000.00
<b>1B</b>	<b>Records</b>		
1	To Maintain records of BMW and submission of Annual Report in Form -II before 31st January	Continuous	25,000.00
2	To maintain records of BMW material delivered to CBMWTSDf	Continuous	25,000.00
<b>2</b>	<b>Performance</b>		
1	To provide BMW separate storage facility as per guidelines of CPCB	Continuous	50,000.00
<b>Total</b>			2,00,000.00

**Note: You shall extend the previously submitted Bank Guarantee valid upto the validity of this CCA + 4 months additional.**



**General Conditions****The following general conditions shall apply:-**

1. You shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
2. Whenever due to any accident or other unforeseen act or event, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith reported to Board, concerned Police Station, Executive Engineer MIDC and Local Body. In case of failure of pollution control equipment's, the process connected to it shall be stopped.
3. You shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control operation to abide by terms and conditions of this consent.
4. You shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 15 of the Environment (Protection) (Second Amendment) Rules, 1992.
5. You shall comply with the Hazardous Waste (M, H & TM) Rules, 2016 and submit the Annual Returns as per Rule 20(2) of Hazardous Waste (M, H & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year to Regional Office, Nashik.
6. You shall engage qualified staff/personnel/agency to see the day to day compliance of consent & authorization condition towards Environment Protection.
7. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the Terminal manholes. No effluent shall find its way other than in designed and provided collection system.
8. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the HCE.
9. You shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
10. You should not cause any nuisance in surrounding area. You shall maintain good housekeeping.
11. You shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted.
12. The non-hazardous solid waste arising in the HCE premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.

13. You shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification Dated. 16/11/2009 as amended.
14. You shall submit an official e-mail address and any change will be duly informed to the MPCB.
15. You shall observe provisions of E-waste (Management) Rules 2016 & as amended time to time and Batteries (Management and Handling) Amendment Rules, 2010.
16. An inspection book shall be opened and made available to the Board's officers during their visit to the HCE.
17. In case you use/ handle/ generate the cytotoxic waste you shall strictly adhere to the standards/ SOPs applicable and waste shall be labelled specifically as "Cytotoxic Waste" with symbol on waste containers/ bags and shall handover to BMW CTFs.
18. You shall obtain required permissions from competent authority for radio active material user/ handling/ disposal of waste before commencement of such activity.
19. The Energy source for lighting purpose shall preferably be LED based.
20. You shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
21. You shall provide personal protection equipment as per norms of Factory Act 1948
22. You are responsible to submit application for renewal of Combined Consent & Biomedical Waste authorization before 60 days of expiry.

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This certificate is digitally & electronically signed.

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## Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

### Visit Report

#### General Information

**IMIS ID :** MPCB-CONSENT-0000244208

**Industry Name :** Ashoka Institute of Medical Sciences & Research and VIVA Infrastructure Ltd

**Address :** S.No 113-2-A, Plot No 2, Nashik, Tal. Nashik, Dist. Nashik

**Pincode :** 422009

**Category :** Red (LSI)

**Email :** anupskatariya@gmail.com

**Phone :** 9822261839

**Visit Scheduled On :** 20/05/2025

**Last date of visit :** 20/05/2025

**Visited by :** Manish Mahajan(FO-Nashik)



#### Visited On

Visited Industry on :20/05/2025

Email Address of Unit :anupskatariya@gmail.com

Telephone Number of Unit :9822261839

#### Siting Criteria

Siting Criteria : No

#### Location

Notified Industrial area : No

Detail : S.No113-2-A, Plot No 2, Nashik, Tal. Nashik, Dist. Nashik

Planning Authority : local body

#### Visit For

Visit For : Application

Applied For : Consent to 1st Operate (New)

#### Previous Consent Detail

Consent UAN No.	Date	Validity	Capital Investment	Verified By
MPCB-CONSENT-0000147657	09-12-2022	20-05-2025	14176.00	CA Certificate

#### Environment Clearance

Is EC Applicable : No

### Production Details

Product Name	Quantity(As consent)	Unit(As consent)	Quantity(Actual)	Unit(Actual)	Operational Issue
Beds	270	Nos	270	No.	No

### Waste Water Management

Source of water :  
 1) Surface  
 Surface Detail : NMC  
 Authority Permission : NMC

#### Deviation In:

Water Consumption : No

Effluent : No

Sewage : No

#### Whether Industrial effluent generated : Yes

#### Whether Domestical effluent generated : Yes

		Industrial		Domestic	Gardening
		Process	Cooling		
Generation in m3/day	As per consent			467	0.8
	Actual			467	0.8

#### Treatment System

Industrial	Domestic		
Primary :			
Secondary :	Sewage Treatment Plant		MBBR
Tertiary :			
Advanced :			

#### Industrial Purpose

a) Ind. Effluent Generation (in CMD): 0

ETP Capacity : 10

b) Segregation : No

c) Disposal : 100% Recycling Process

**Domestic Purpose**

a) Generation (in CMD) : 467

STP Capacity : 450

b) Disposal : Land for Gardening

Land available in acres : 1

**JVS sample collection (Water)**

JVS sample collected for Water : No

Detail : na

**Previous JVS Records (Water)**

Sr. No.	Unique id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated
1	MPCB-JVS-200525003	BR-0094624	Water	JVS	Payment Pending	YES Link : <a href="#">Download</a>

**Air Pollution Aspect**

1) Details of emission : No

#	Source	Fuel Name	Fuel Quantity	Fuel Unit	Control Equipment Installed	Stack Height(mtrs)	Operational Issue
Record not found.							

2) Differential in existing source of emission : No

**JVS sample collection (Air)**

JVS sample collected for Air : No

Detail : na

**Previous JVS Records (AIR)**

Sr. No.	Unique id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated
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**Hazardous Waste Generation**

Difference in exiting waste generation : No

**Non Hazardous Waste Generation**

Difference in exiting waste generation : No

**Any specific Conditions**

	Condition	Compliance
Consent		
Directions		
Environment Clearance		
Any NGT / Court order		

### Bank Guarantee

BG Imposed :

### Remark

#	Statutory Submissions	Financial Year	Within Time	Whether any deviation waste generation & disposal (less/more )
Record not found.				

### Penal Charges

Penal Charges : No

### OCEMS

Is Mandatory : Not Mandatory

Detail :

Connected to MPCB server : No

Detail : na



### Green Coverage

Green Coverage : No

Detail : na

### Any Specific Observation

Any Specific Observation : Unit has completed the installation of plant and machineries and provided STP of capacity 300 and 150 cmd and ETP of capacity 10 cmd. Unit has provided dedicated storage of BMW. Color coded bins are provided for segregation of BMW at source.

### Previous legal action detail

Record not found.

### Whether unit complied

Whether unit complied : Yes